

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 116

IA/29(MP)2021

IA/96(MP)2021

in

TP 127 of 2019 [CP(IB) 34 of 2019]

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Corporation Bank

V/s

Kapil Steels Ltd

.....Applicant

.....Respondent

**Order delivered on ..30/07/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Advocate, Mr Aditya Pandya [in IA/29(MP) 2021]

Advocate, Ms. Vijayesh Atre [in IA/96 (MP) 2021]

For the Respondent : Advocate, Mr. Rajat Lohia [in IA/29(MP)2021]

Advocate, Ms. Mrinali Prasad [in IA/96(MP)2021]

**ORDER**

**IA/29(MP)2021**

This application is filed by RP under Section 19 of Insolvency and Bankruptcy Code, 2016.

Learned Counsel for the Respondent Nos. 1 to 3 states that cooperation has been extended to the RP but reply is not filed. Learned Counsel for RP states that records have not been handed over. Let the Respondent Nos. 1 to 3 to visit the factory premises and upload the documents to be submitted to the RP in a week and file compliance affidavit.

**IA/96(MP)2021**

This application is filed by Indore Steels & Alloys Pvt. Ltd claiming to be the owner of the property which according to the RP is the property of the Corporate Debtor.

Learned Counsel for the RP accepts notice and undertakes to reply within two weeks. List for further consideration 06.09.2021

  
VIRENDRA KUMAR GUPTA  
MEMBER (TECHNICAL)

Rajeev

-SD-  
DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)